

the Commission's Resolution of August 1948. The Commission in their reply dated August 19, 1948 made it quite clear that it had contemplated no such proposal.

No question can arise of any outside force coming into Kashmir which is Indian territory.

Shri M. S. Gurupadaswamy : In the course of his press conference, the Foreign Minister of Pakistan has stated that the Kashmir issue might come up before the Security Council in January next. May I know whether there is any truth in this statement ?

Shri Jawaharlal Nehru : No I have seen the statement to which the hon. Member refers. I cannot say what the Pakistan Government may do and when it may do it. The Foreign Minister of Pakistan has made many statements in the course of the last few weeks; some of them seem to me to be rather extraordinary.

Shri M. S. Gurupadaswamy : In the course of the same press conference, the Pakistan Foreign Minister has stated that Pakistan has to depend on the collective strength of the Baghdad Pact Powers for her defence against India ..

Mr. Speaker : Are we to go into all that ? The hon. Member has taken only one item out of the press conference and asked about the replacement of the Indian and Pakistani forces in Kashmir by the U.N. Force and the attitude of the Government thereto. At the press conference, may many other statements might have been stated. Are we going into all those details of the press conference in a short notice question relating to only one item. No. The House will now proceed to the next item.

Shri M. S. Gurupadaswamy : This is a related question.....

Mr. Speaker : No. I am going to the next item.

An Hon. Member : The Prime Minister is prepared to answer it.

Mr. Speaker : Whether he answers it or not, the question does not arise.

WRITTEN ANSWERS TO QUESTIONS

All India Industrial Tribunal

*1125. **Shri Chattopadhyaya :** Will the Minister of Labour be pleased to state:

(a) the names of the collieries which have not yet implemented the All India Industrial Tribunal (Colliery Disputes) Award;

(b) the action Government propose to take against the management of those collieries; and

(c) the number of additional Labour Inspectors appointed since the publication of the Award ?

The Minister of Labour (Shri Khandubhai Desai) : (a) Almost all the 960 collieries covered by the Award have implemented most of the directions contained therein. A list of collieries in which implementation has been unsatisfactory is placed on the Table of Lok Sabha. [See Appendix IV, annexure No. 63].

(b) The officers of the Industrial Relations Machinery have been instructed to serve notices on the managements of the collieries, where the award has not been satisfactorily implemented, to show cause why they should not be prosecuted for non-implementation of the Award.

(c) Fourteen.

State Trading Corporation

*1131. **Shri Ram Krishna :** Will the Minister of Commerce and Consumer Industries be pleased to state how the State Trading Corporation consults representatives of Industry and Trade for each commodity taken up by them ?

The Minister of Trade (Shri Karmarkar) : There is no fixed pattern of consultations made by State Trading Corporation with representatives of Industry and Trade. Consultations are held with individual representatives or with Associations, depending on the organisation of trade in a particular commodity.

Manufacture of Heavy Machinery

*1132. { **Shri D. C. Sharma:**
Sardar Iqbal Singh:
Sardar Akarpuri:

Will the Minister of Heavy Industries be pleased to state :

(a) whether the team of advisers from the Soviet Union who visited India recently to advise the Government of India on the establishment of a plant for the manufacture of heavy machinery has submitted any report; and

(b) if so, whether it has been considered ?

The Minister of Heavy Industries (Shri M. M. Shah) : (a) No, Sir.

(b) Does not arise.